

Listed on: 10.05.2016

Court No.

Item No.

Section XI-A
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

INTERLOCUTORY APPLICATION Nos. 1-3

(Application for permission to file additional documents in I. As nos. 10-12)

WITH

INTERLOCUTORY APPLICATION Nos. 13

(Application for direction in C.A. No. 3198 of 2014)

WITH

INTERLOCUTORY APPLICATION No. 17

(Application for permission to file additional documents filed by Mr. M. P. Vinod, Advocate in C.A. No. 3196 of 2014)

AND

INTERLOCUTORY APPLICATION Nos. 10-12

(Application for directions in C.A. No. 3196-3198/2014)

WITH

INTERLOCUTORY APPLICATION Nos. 14-16

(Applications for direction filed by Ms. Sumita Hazarika, Advocate in C.A. No. 3196-3198 of 2014)

WITH

INTERLOCUTORY APPLICATION No. 18

(Application for direction filed by Mr. Himinder Lal in C.A 3197/2014)

AND

INTERLOCUTORY APPLICATION Nos.....

(Application for direction filed by Mr. Romy Chacko, Advocate in C.A. No. 3196-3198 of 2014)

AND

INTERLOCUTORY APPLICATION Nos.....

(Application for direction filed by Mr. Venkita Subramonium, Advocate in C.A. No. 3196-3198 of 2014)

AND

INTERLOCUTORY APPLICATION Nos.....

(Application for direction filed by Ms. Kiran Bhardwaj, Advocate in C.A. No. 3196-3198 of 2014)

AND

INTERLOCUTORY APPLICATION Nos. 22-27

(Application for directions in C.A. Nos. 3199, 3211, 3213, 3216, 3217 and 3218 of 2014 @ CIVIL APPEAL Nos. 3199-3218 of 2014)

AND
INTERLOCUTORY APPLICATION Nos. 28-48
(Application for directions in C.A. Nos. 3199-3218 of 2014)
IN
CIVIL APPEAL Nos. 3196-98 OF 2014 AND 3199-3218 OF 2014

State of Kerala & Ors.

...Appellants

Versus

B. Surendra Das etc.

...Respondents

OFFICE REPORT

The matters above mentioned were listed before the Hon'ble Court on 14.07.2014, when the Court was pleased to pass the following order:-

“Application (s) for impleadment, if any, is/are allowed.

List the matters in the first week of December, 2014 on a non-miscellaneous day.”

It is submitted for the information of the Hon'ble Court that in view of the aforesaid order cause title has been amended accordingly and same has been included in the Appeal paper books for the kind perusal of the Hon'ble Court. It is further submitted that Mr. Himinder Lal, Advocate (In I.A. Nos. 22, 23-27 of 2014) and Mr. Sanand Ramakrishnan, Advocate (In I.A. Nos. 10-12 of 2014) have filed their respective additional affidavits and same have been included in the respective paper books for the kind perusal of the Hon'ble Court.

It is further submitted that Mr. Ramesh Babu M.R., Advocate for State of Kerala has filed reply affidavit (In I.A. No. 10-12, 13, 23-27, 22 of 2014) and same have been included in the respective paper books for the kind perusal of the Hon'ble Court.

It is further submitted that Mr. Romy Chacko Advocate, Mr. M.P. Vinod, Advocate, Mr. Venkita Subramonium, Advocate and Ms. Kiran Bhardwaj, Advocate have filed their separate applications for directions on behalf of the third party without an application for permission to file the same and same are placed as unregistered for the kind perusal of the Hon'ble Court.

The applications above mentioned are listed before the Hon'ble Court with this office report.

Dated this the 9th day of May, 2016.

Sd/-
ASSISTANT REGISTRAR